

Notifications under India Telegraph Act.

THE MINISTER OF COMMUNICATIONS (SHRI BIR BHAHADUR SINGH): Sir, on behalf of Shri Giridhar Gomango, I beg to lay on the Table :—

A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) The Indian Telegraph (Third Amendment) Rules, 1988 published in Notification No. G.S.R. 626 (E) in Gazette of India dated the 17th May, 1988.
- (ii) The Indian Telegraph (Fourth Amendment) Rules, 1988 published in Notification No. G.S.R. 660 (E) in Gazette of India dated the 31st May, 1988.
- (iii) The Indian Telegraph (Fifth Amendment) Rules, 1988 published in Notification No. G.S.R. 693 (E) in Gazette of India dated the 10th June, 1988
- (iv) The Indian Telegraph (Sixth Amendment) Rules, 1988 published in Notification No. G.S.R. 734 (E) in Gazette of India dated the 24th June, 1988. [Placed in Library, see No. LT-6335/88.]

12.06 hrs.

ELECTION TO COMMITTEE

[*English*]

Coir Board

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT

IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to move:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

MR. SPEAKER: The question is:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

The motion was adopted.

PROF. MADHU DANDAVATE: Kindly listen to us for a minute.

MR. SPEAKER: It is not in my power to do it.

PROF. MADHU DANDAVATE: Have you realised.....(*interruptions*) The Union Home Minister went to Kohima.....(*Interruptions*)

MR. SPEAKER: I know one thing Professor. It is part and parcel of India and I cannot bar the Home Minister from going anywhere in India. That is not my job.

(*Interruptions*)

SHRI V. SOBHANADREESWARA RAO: What is this, Sir?